

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:1537
ANSWERED ON:06.03.2013
LIABILITY OF NUCLEAR SUPPLIERS
Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether as per the Nuclear Liability Act, 2010, nuclear suppliers are not liable to pay more than the cost of supplied equipments as damage in case of nuclear accidents;
- (b) if so, the details thereof;
- (c) the reasons and the rationale therefor;
- (d) whether the Government proposes to amend this provision;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) :

- (a) & (b) Section 4 of the Civil Liability for Nuclear Damage Act, 2010 channels the liability for nuclear damage to the operator of the nuclear installation. The operator of the nuclear installation after paying the compensation for nuclear damage, shall have a right of recourse against the supplier in accordance with Section 17 of the said Act. The supplier has no liability to pay compensation for nuclear damage in the first instance to the victims of a nuclear incident.
- (c) Under the Civil Liability for Nuclear Damage Act, 2010 the liability of the operator is strict and based on the principle of no-fault liability with the underlying objective to provide prompt compensation to the victims of a nuclear incident.
- (d) to (f) There is no such proposal at present.